FORM A
PUBLIC ANNOUNCEMENT

[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF ALLROUND DEVELOPMENT PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of the Corporate Person	Allround Development Private Limited
2	Date of Incorporation of the Corporate Person	17th October 2020
3	Authority under which corporate person is incorporated/ registered	Companies Act 2013, ROC Bangalore
4	Corporate Identity Number of corporate person	U00900KA2020PTC139686
5	Address of the Registered Office and Principal Office (if any) of the corporate person	2821/2634/47, Kasavanahalli Village, Bangalore 560035
6	Liquidation commencement date of corporate person	17th December 2022
7	Name of the Liquidator Address of the Liquidator Email address of the Liquidator Telephone number of the Liquidator Registration number of the Liquidator	Ganesh Pandurenga Pai No. 68, 69, 6th Floor, Chitapur Bhawan 8th Main, 15th Cross Malleshwaram Bangalore 560055 pragnya.cas@gmail.com 9845665596; 080-23565841 IBBI/IPA-001/IP-P01313/2018-19/12054
8	Last date of Submission of claims	16th January 2023

Notice is hereby given that ALLROUND DEVELOPMENT PRIVATE LIMITED has commenced voluntary liquidation on 17th December 2022.

The stakeholders of ALLROUND DEVELOPMENT PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 16th January 2023, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Bangalore
Date: 22nd December 2022

Ganesh Pandurenga Pai
Insolvency Professional

IndiaShelter — INDIA SHELTER FINANCE CORPORATION LTD. — DEMAND NOTICE

Regd. Off.:-6th Floor, Plot-15, Sector-44, Institutional Area, Gurgaon, Haryana-122002
Branch Office: Floor, Opposite Mini Vidhana Soudha Chowdeshwari Complex, BB Road, Devanahalli, Bangalore Rural – 562110.

NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002. NOTICE is hereby given that the following borrower's who have availed loan from India Shelter Finance Corporation Ltd. (ISFCL) have failed to pay Equated Monthly Installments (EMIs) of their Loan to ISFCL and that their Loan Account has been classified as Non-Performing Asset as per the guidelines issued by National Housing Bank. The borrower(s) have provided security of the immovable properties to ISFCL, the details of which are described herein below. The details of the Loan and the amounts outstanding and payable by the borrowers to ISFCL as on date are also indicated here below. The borrower(s) as well as the public in general are hereby informed that the undersigned being the Authorised Officer of ISFCL, the secured creditor has initiated action against the following borrower(s) under the provision of the Securitization and Reconstruction of Financial Asset and Enforcement of security Interest Act 2002 and issued notice under this Act details mentioned below. If the following borrower(s) fail to repay the outstanding dues indicated against their names within 60(Sixty) days of the notice, the undersigned will exercise any one or more of the powers conferred on the secured Creditor under sub-section (4) of the section-13 of the SARFAESI Act, including the power to take the possession and sell the same. The public in general is advised not to deal with properties described herein below.

Name of the Borrower(s)/ Guarantor/legal heir/legal representative, Loan account no.	NPA date / Demand Notice	Demand Notice Date and Amount	Description of secured Asset(s) (immovable properties)
SARASWATHI & RAJA REDDY Resident Att: Kambalapalli Bagepally Bagepally Tq Chikkaballapur Bangalore 561207 Karnataka **LOAN ACCOUNT NO.** LADVCLLONS000005035893/AP-10069699	06.12.2022/ 14.12.2022	Rs. 10,68,881.07/- (Rupees Ten Lac Eighty Eight Thousand Eight Hundred Eighty One and Seven Paise) due as on 10.12.2022 together with interest from 11.12.2022 and other charges and cost till the date of the payment	All Piece And Parcel Of Rdpr No. 1528001027 00120127, House List No.68/69, Situated At Kasaba Hobli, Yallampalli Village Panchayath, Bagepalli Taluk, Chikkaballapura District, Measuring East To West 10.0584 Meters Or 33 Feet And North To South 12.8016 Meters Or 42 Feet Boundary:-East By Hiduvali; West By Property Belongs To Lakshmamma; North By Road; South By Property Belongs To Muniramayya
Sujatha W/o Late Ashwathnaryana Reddy & Ashwathnaryana Reddy Through his all-Legal Heirs (details un-known) Resident Att: Ward 17 Chowdeshwari Nilaya4th Cross Krishna Beedi Road, Chowdareddy Palya Chintamani Chikkaballapur Bangalore Karnataka 563125 **LOAN ACCOUNT NO.** LADV CLLONS000005013467/AP-10036504	29.07.2022/ 16.12.2022	**Rs. 16,49,946/- (Rupees Sixteen Lakh Forty Nine Thousand Nine Hundred Forty Six Only)** due as on 16.12.2022 together with interest from 17.12.2022 and other charges and cost till the date of the payment	All That Piece And Parcel Of Property Bearing Site No. 10, Municipal Assessment No., 1834, Choudareddypalya, Chinthamani Tow, Chikkaballaura Karnataka -563125property Bounded As.east- Road, West- Pvt, North- Vacant Site, South- Pvt Property

Place: Devanahalli, Date: 21.12.2022
INDIA SHELTER FINANCE CORPORATION LTD (AUTHORIZED OFFICER)

Advertisement giving notice about registration under Part I of Chapter XXI

[Pursuant to section 374(b) of the companies Act, 2013 and rule 4(1) of the companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Bangalore that **R.M.M Food Products** a partnership firm may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.
2. The principal objects of the company are as follows:
   a. NIC Code: 15 Manufacture of food products and beverages
   To carry on the business of imports, exports, trading in fruits, manufacture processing of fruit products including food processing, fruit purees, concentrates and other allied products.
3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at No. 127, 2nd Floor, Anchorage Court, Brigade Road, Bangalore – 560025.
4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Ministry of Corporate Affairs, Indian Institute of Corporate Affairs (IICA), Plot no. 6,7,8, Sector 5, IMT Manesar, Gurgaon, Haryana, India, 122050, within twenty one days from the date of publication of this notice, with a copy to the company at its registered office.

For R.M.M FOOD PRODUCTS

Dated this 20th day of December 2022

Tanveer Hussain
Partner

IN THE COURT OF THE 1st ADDITIONAL DISTRICT JUDGE OF TIRUPUR, TAMILNADU.
I.A.No. 94 / 2018
O.S.No. 55 / 2014

E.Venkat Rathinam,
W/o. V.Eswaran, D/o. Marappa Gounder, Elementary School, Tirupur Town, Tirupur Taluk. - Petitioner / Plaintiff

-Vs-

R.Elangeswari,
W/o. Rudhra Sunyan, 126, 3rd Cross suncity layout, Sun Thirupthi Nagar, Kethanur Main Road, Bangalore Taluk, Karnataka State
- 44th Respondent / Proposed Party

NOTICE TO 44TH RESPONDENT / PROPOSED PARTY

Whereas the above named Petitioner/ Plaintiff has instituted a Suit for Partition and also filed an application I.A.94/2018 to Implead the 44th Respondent / Proposed Party in the above suit and you are hereby Noticed to appear before the above court in person or by a pleader duly instructed on the 02-01-2023 at 10.30 AM to answer the claim and for your objection failing wherein, the said application will be heard and determined in your absence.

-BY COURT ORDER-
R. RAGUPATHY, B.A.,B.L.,
Notary / Advocate, 8/101, Poombugar Nagar East, Palladam Road, Tirupur- 4
Cell No. 94433 45774

Karnataka Bank Ltd.
Your Family Bank. Across India

Branch: Global Village
No 1 Near Global Village Tech Park
BEML Layout, 7th Stage Mylasandra
Bengaluru 560056

Phone : 080-29701611,8951914370 / 71
E-Mail : blr.global@ktkbank.com
Website : www.karnatakabank.com
CIN : L85110KA1924PLC001128

LOCKER BREAK OPEN PUBLIC NOTICE

The following person who has availed locker facility has not paid the locker rent for 3 years in spite of our demand notice. Therefore, please take notice that if the locker rent is not paid on or before 05/01/2023, the Bank will be constrained to break open the locker on date mentioned therein at 3.00 pm in the branch premises mentioned below subject to rules & regulations of the Bank. The Bank reserves the right to cancel/ postpone the break open to any other convenient date, without further notice and assigning the reasons therefor.

Sl No	Locker No	Date on which locker availed	Name of the Locker Holder	Balance of locker rent in Rs.	Place & Date of Break open and contact number
1	Locker No L 16	03-01-2018	Mr. Nagaraj V No 111 5th Cross 1st Main, Ekadanta Layout, Hosapalya Kengeri, Bengaluru-560060 9845378025 9483331512	Rs.4956 (2020-21) Rs 5452 (2021-22) Rs 5452 (2022-23) Total Rs 15860/-	**Karnataka Bank Ltd, Bengaluru-Global Village Branch No 1 Near Global Village Tech Park BEML Layout, 7th Stage, Mylasandra Bengaluru-560059** Ph- No 080-29701611 8951914370-71 Date of Break Open: **05/01/2023**

Date: 22/12/2022
Place: Bengaluru

Sd/-, Branch Manager,
Karnataka Bank Ltd, Global Village Branch Bengaluru

ದಾಖಲೆ ಕಳೆದಿದೆ

ಬೆಂಗಳೂರು–560091, ವಿಶ್ವನೀಡಂ ಅಂಚೆ, ಸುಂಕದಕಟ್ಟೆ, ವಿಶ್ವೇಶ್ವರನಗರ, 3ನೇ ಮುಖ್ಯರಸ್ತೆ, 6ನೇ ಅಡ್ಡರಸ್ತೆಯಲ್ಲಿ ವಾಸವಾಗಿರುವ ದಿ॥ ಹನುಮಯ್ಯರವರ ಮಗನಾದ ಸುಮಾರು 56 ವರ್ಷ ವಯಸ್ಸಿನ ಶ್ರೀ ರಾಮಕೃಷ್ಣಯ್ಯ ಎಂ.ಹೆಚ್ ಆದ ನಾನು ತಮ್ಮಲ್ಲಿ ಕೇಳಿಕೊಳ್ಳುವುದೇನೆಂದರೆ ದಿನಾಂಕ : 24.03.2014 ರಂದು ಶ್ರೀಮತಿ ನವೀನ್ ಕಾರಾ ಕುಮಾರರವರಿಂದ ಶ್ರೀ ಎಂ.ಹೆಚ್. ರಾಮಕೃಷ್ಣಯ್ಯ ಹಾಗೂ ಶ್ರೀ ಗಂಗಾಧರ ಆರ್ ರವರಿಗೆ ಲಗ್ಗೆರೆ ಉಪನೊಂದಣಾಧಿಕಾರಿ ಕಛೇರಿಯಲ್ಲಿ 1ನೇ ಪುಸ್ತಕದ ಸಿ.ಡಿ.ನಂ. LAGD228 ರಲ್ಲಿ ದಾಖಲಾಗಿರುವ ದಸ್ತಾವೇಜು ಸಂಖ್ಯೆ LAG-1-06470-2013-14 ನೇ ನಂಬರಾಗಿ ನೋಂದಣಿಯಾಗಿರುವ ಶುದ್ಧಕ್ರಯಪತ್ರ ಮತ್ತು ದಿನಾಂಕ : 02.06.2014 ರಂದು ಶ್ರೀ ಗಂಗಾಧರ ಆರ್ ರವರಿಂದ ಶ್ರೀ ಎಂ.ಹೆಚ್. ರಾಮಕೃಷ್ಣಯ್ಯ ರವರಿಗೆ ಲಗ್ಗೆರೆ ಉಪನೊಂದಣಾಧಿಕಾರಿ ಕಛೇರಿಯಲ್ಲಿ 1ನೇ ಪುಸ್ತಕದ ಸಿ.ಡಿ.ನಂ. LAGD233ರಲ್ಲಿ ದಾಖಲಾಗಿರುವ ದಸ್ತಾವೇಜು ಸಂಖ್ಯೆ LAG-1-01424-2014-15 ನೇ ನಂಬರಾಗಿ ನೋಂದಣಿಯಾಗಿರುವ ಹಕ್ಕು ಬಿಡುಗಡೆ ಪತ್ರ, ಈ 2 ದಾಖಲೆಗಳು ನಮಗೆ ತಿಳಿಯದೇ ನಾವು ಮನೆ ಖಾಲಿ ಮಾಡುವಾಗ ಕಳೆದುಹೋಗಿರುತ್ತದೆ ಇದರ ಬಗ್ಗೆ ನಾವು ದಿನಾಂಕ : 03.10.2022 ರಂದು ಬ್ಯಾಡರಹಳ್ಳಿ ಪೊಲೀಸ್ ಠಾಣೆಯಲ್ಲಿ ದೂರು ನೀಡಿರುತ್ತೇವೆ FIR No.349308/2022 ಆಗಿರುತ್ತದೆ. ತಮಗೆ ಎಲ್ಲಾದರೂ ಯಾರಿಗಾದರೂ ದೊರೆತರೆ ಸುಮ್ಮನಹಳ್ಳಿ / ಬ್ಯಾಡರಹಳ್ಳಿ ಪೊಲೀಸ್ ಸ್ಟೇಷನ್ ಅಥವಾ ಕೆಳಗೆ ನಮೂದಿಸಿರುವ ಮೊಬೈಲ್ ಸಂಖ್ಯೆಯನ್ನು ಸಂಪರ್ಕಿಸಬೇಕೆಂದು ಕೋರುತ್ತೇವೆ.
ಮೊಬೈಲ್ ಸಂಖ್ಯೆ : 9845503198
ಇ-ಮೇಲ್ : ramakrishnaiah201966@gmail.com

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ARN IOT SOLUTIONS PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of corporate debtor	ARN IOT SOLUTIONS PRIVATE LIMITED
2	Date of incorporation of corporate debtor	06-07-2012
3	Authority under which corporate debtor is incorporated / registered	ROC- Bangalore
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U32204KA2012PTC064749
5	Address of the registered office and principal office (if any) of corporate debtor	No. 52, 43rd Cross, 5th Block, Jayanagar, Bangalore, Karnataka 560041
6	Insolvency commencement date in respect of corporate debtor	01-12-2022
7	Order copy received from NCLT	20-12-2022
8	Estimated date of closure of insolvency resolution process	17-06-2023
9	Name and registration number of the insolvency professional acting as interim resolution professional	Kanekal Chandrasekhar Reg No. IBBI/IPA-002/IP-P00642/2018- 19/11964
10	Address and e-mail of the interim resolution professional, as registered with the Board	No 6, "Shree" 9th Cross, Bhuvaneshwari Nagar Hebbalkempapura, H.A. Farm Post, Bengaluru-560024 Email Id: kanekal.chandru@gmail.com
11	Address and e-mail to be used for correspondence with the interim resolution professional	No 6, "Shree" 9th Cross, Bhuvaneshwari Nagar Hebbalkempapura, H.A. Farm Post, Bengaluru-560024 Email id: ibc.amici@gmail.com
12	Last date for submission of claims	
13	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Not Applicable
14	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1.) 2.) Not Applicable 3.)
15.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink:www.ibbi.gov.in/downloads (Forms under The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **ARN IOT Solutions Private Limited** on 01-12-2022. (Order received by IRP on 20-12-2022)

The creditors of **ARN IOT Solutions Private Limited,** are hereby called upon to submit their claims with proof on or before 02-01-2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. (However, this is not applicable)

Submission of false or misleading proofs of claim shall attract penalties.

(KANEKAL CHANDRASEKHAR)
Reg No. IBBI/IPA-002/IP-N00642/2018- 19/11964
AFA Valid till: 08-11-2023

Date: 20-12-2022
Place: Bengaluru.
Name and Signature of Interim Resolution Professional

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